

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The Centre has been giving loan assistance for anti-sea erosion works.

(b) and (c). During the year 1965-66, the Government of Kerala propose to spend Rs. 80 lakhs on anti-sea erosion works: The Working Group which discussed their Annual Plan proposals have recommended this provision. No other State Government has submitted any anti-sea erosion Scheme for implementation in 1965-66.

12 hrs.

MOTION FOR ADJOURNMENT

FAILURE OF GOVERNMENT IN HANDLING LANGUAGE ISSUE

Mr. Speaker: I have received notices of several adjournment motions. The first one I am taking up is about this language question. In sequence of time, of course, Shri Kamath's and Shri Banerjee's notices were received earlier, but as they do not fix the central responsibility in so many clear terms I am taking up the notice given by Shri H. N. Mukerjee which is very clear. I am asking him to ask the permission of the House to move his motion.

Shri Hari Vishnu Kamath (Hoshangabad): You may kindly read the text of the motion.

Mr. Speaker: I will read out Shri Mukerjee's motion.

Shri Nath Pai (Rajapur): You may read out ours also. We would like to learn also how to draft it correctly.

Mr. Speaker: That is not necessary.

Shri Hari Vishnu Kamath: How do you hold the one I gave last week to be not very clear? The responsibility of the Centre has been fixed there also.

Mr. Speaker: If I read that and if even after reading that Shri Kamath

does not agree with me, what remedy shall I have?

Shri Hari Vishnu Kamath: That is a different matter.

Shri C. K. Bhattacharyya (Raiganj): We should abide by the decision of the Chair whether an adjournment motion is in order or not.

Mr. Speaker: At least that much must be granted to me. If he is not satisfied, I will satisfy him.

Shri Hari Vishnu Kamath: Let the House know the contents of the adjournment motion.

Mr. Speaker: Then I shall be putting it to the House to decide whether it is in order or not.

Shri Hari Vishnu Kamath: Let the House know but not decide.

Mr. Speaker: He is again insisting.

Shri U. M. Trivedi (Mandsaur): In that case, Sir, we will request that all the motions that we have also given may be read and not only one.

Mr. Speaker: Then I revise my decision. I will not read this at all. I will read only Shri Mukerjee's motion. It says:

"The utter failure of the Government in handling the language issue which resulted in widespread mass unrest and agitation in several parts of India leading to large scale destruction of life and property, and the wanton shooting down of large number of people by police and military firing."

Now I will ask Shri Mukerjee to ask the permission of the House.

Shri H. N. Mukerjee (Calcutta Central): Sir, I beg leave of the House to move the adjournment motion which has been read out by the Speaker.

Mr. Speaker: Is there any objection to permission being given?

Several hon. Members: Yes, Sir.

Mr. Speaker: Then those who are in favour may rise in their seats.

Shri M. B. Masani (Rajkot): May I, Sir, seek some information? There are other adjournment motions also on the subject of language. I take it that, if leave is not granted to one, others will be placed before the House.

Mr. Speaker: Unless they have been disallowed.

Shri M. R. Masani: If one is disallowed the second will be taken up.

An hon. Member: On the same subject?

An hon. Member: On the same subject. When one is disallowed others on the same subject would be barred.

Shri Nath Pai: Mr. Speaker, may I have your guidance on a small point? When you said that you have chosen to read out Shri Mukerjee's adjournment motion because it is clear, obviously the inference there is that all others are not very clear. Is it because of that or is it because of the chronological sequence, because my adjournment motion is equally clear which says: "Failure of the Government . . ."

Mr. Speaker: I said about sequence of time. That was my first sentence.

Shri Nath Pai: Therefore, it is in sequence of time and not because it was not clear.

Mr. Speaker: I have not said that all others are not clear.

Shri Nath Pai: Others are very clear.

Shri Hari Vishnu Kamath: Still, may I, in all humility . . .

Mr. Speaker: Order, order. Let me put it to the House. Those who are in favour of granting permission for raising this motion of adjournment may rise in their seats . . . I find that more than fifty Members are standing in their seats. Therefore, leave is granted. This adjournment

motion shall be taken up at 4 O'Clock this afternoon.

An hon. Member: What is the time allotted?

Mr. Speaker: Two and a half hours. Now, the Papers to be laid on the Table.

Shri P. K. Deo (Kalahandi): Before you take up another item may I point out that I have given notice of an adjournment motion . . .

Mr. Speaker: Order, order. He knows the procedure.

Shri P. K. Deo: . . . about the arbitrary decision of the Cabinet sub-Committee in the case of some Orissa Ministers without giving the complaints an opportunity to substantiate the charges levelled by them. It was dealt with at a political plane.

Mr. Speaker: Order, order. He may kindly resume his seat. When one motion has been admitted, others cannot be taken up.

Shri Hem Barua (Gauhati): May I make a humble submission?

Mr. Speaker: I cannot follow these interruptions.

Shri Hem Barua: Sir, you in your wisdom have allotted only 2½ hours for the discussion of this motion. In view of the importance of the subject and the situation prevailing in the country, may I request you to increase the time . . .

Mr. Speaker: We will see it when we discuss it.

Shri Hem Barua: We should have one full day.

Mr. Speaker: That I cannot allow. It has to be taken up at 4 O'Clock and at least two and a half hours have to be given. If the House wants a little more time, then it can sit longer but no other date can be given.

Shri S. M. Banerjee (Kanpur): Sir, I have a submission to make. Some hon. Members have given notice of adjournment motions and calling attention notices about the indiscriminate use of DIR.

Mr. Speaker: The hon. Member knows that when one motion has been admitted, nothing else can be taken up.

Shri S. M. Banerjee: You may hold it over.

Mr. Speaker: Now, Papers to be laid on the Table. Shri Nanda.

श्री मधु लिमये (मोंघिर) : अध्यक्ष महोदय, मेरा एक प्रश्न.....

अध्यक्ष महोदय : मैं ने बहुत दफे आप से विनती की है

श्री मधु लिमये : बह दूसरी चीज के बारे में है, काम रोको प्रस्ताव के बारे में नहीं है। आज की कार्यक्रम पत्रिका पर कोई ध्यान आकर्षण प्रस्ताव नहीं है। मैं ने आज के लिए नोटिस दिया था। मैं जानना चाहता हूँ

अध्यक्ष महोदय : अगर आप को इतला नहीं मिली है तो आप इन्जार करें, इतला मिल जायेगी। अगर इतला मिल चुकी है और वह नामंजूर कर दिया गया है.....

श्री मधु लिमये : नहीं मिली है।

अध्यक्ष महोदय : अभी आप को इतला मिल जायेगी।

12.08 hrs.

PAPERS LAID ON THE TABLE

ANTI-NATIONAL ACTIVITIES OF PRO-PEKING COMMUNISTS

The Minister of Home Affairs (Shri Nanda): Sir, I beg to lay on the

Table a statement on the anti-national activities of pro-Peking Communists and their preparations for subversion and violence. [Placed in Library, see No. LT-3763/65].

Shri M. R. Masani (Rajkot): Mr. Speaker, Sir, I have a request to make. In view of the great importance of this document and the necessity of its being available to the citizens of this country, would you be kind enough under rule 382 of the Rules of Procedure to exercise your discretion and instruct that this paper may be published in the various languages of this country and may be made available for distribution and sale?

Mr. Speaker: Is it the wish of the House?

Some hon. Members: Yes.

Mr. Speaker: Then I authorise the printing and publication of this paper in various languages for distribution to the public so that every one may know what it contains.

Shri Hari Vishnu Kamath (Hoshangabad): Now, Sir, may I make a request that in view of the fact that the document deals with allegedly treasonable or traitorous activities of a certain group of people, unless the statement is too long, the whole of it or at least its salient parts may be read to the House?

Mr. Speaker: No, it has already been laid on the Table of the House.

Shri Hari Vishnu Kamath: It can be read out.

Shri H. N. Mukerjee (Calcutta Central): This document, for whatever it is worth—I do not know—it has been laid on the Table of the House. But the point is that already the Government has taken certain steps including the virtual obliteration of a recognised group in this House—a group recognised by you—which forms part